

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-203

IB-2415/ND/2019
CA-112/CV/ND/2019

IN THE MATTER OF:

M/s Sethi Buildwell Pvt Ltd.

Vs

M/s Eastview Developers Pvt Ltd.

...Applicant

...Respondent

SECTION

Under Section 7 of IBC, 2016

Order delivered on 22.11.2019

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

PRESENT:

For the Applicant : Adv. Shruti Choudhary

For the Respondent : Adv. Nitika Khanna

ORDER

Ld. Counsels for both the parties have put in appearance. Ld. Counsel for Financial Creditor states that matter has been settled between the parties and seeks time to file the withdrawal application. Let the same be filed. List the case on 03.12.2019.


(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

CG